

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

IA Nos. 199/2022, 267/2021, 1045/2022, 1046/2022, 1601/2023, 1602/2023
in
CP(IB) No. 153(CH)2019
(Admitted)

IN THE MATTER OF:

Parmod Sharma

...Petitioner

Vs.

Ernsos Organics Ltd.

...Respondent

Under Section: 9, 54(1), 66(1), 60(5), 42, IBC 2016, 5, Limitation Act, 1963

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 06.06.2024.

Sd/-

Court Officer

14.05.2024
Preeti